

JURISDICTION OF DISTRICT & SESSION COURT BAGESHWAR.

CIVIL SIDE

- 1- Unlimited power of Civil Suits relating to Bageshwar District.
- 2- S.C.C. Suits above 25000/-
- 3- Civil Appeal.
- 4- Civil Revision up to Rs. 500000/-
- 5- Rent Control Revision/Appeal.
- 6- Eviction Appeal.

CRIMINAL SIDE

- 1- Session Trial.
- 2- Special Session Trial.
(N. D.P.S. Act. S.C.S.T.
Act. 135 Electricity Act).
- 3- Criminal Appeal.
- 4- Criminal Revision.

SUBJECT MATTER

- 1- 135 Electricity Act.
- 2- Case Relating to Arbitrations Act
- 3- Election Petition (Khetra
Panchyat, Nagar Palika, District
Board)
- 4- Guardians & Wards Act.
- 5- M.A.C.T Cases.
- 6- Land Acquisition Cases.

JURISDICTION OF CHIEF JUDICIAL MAGISTRATE COURT BAGESHWAR.

CIVIL SIDE

- 1- Civil Suits Power delegated by Hon'ble High Court.

CRIMINAL SIDE

- 1- All Criminal Cases relating to Bageshwar District.
- 2- Essential Commodities Act.
- 3- Economic offence relating to Bageshwar District.
- 4- Factory and Mines Act.

JURISDICTION OF CIVIL JUDGE (S.D) COURT BAGESHWAR.

CIVIL SIDE

- 1- Civil Suits above one Lac.
- 2- S.C.C Suits Rs. 5000 to Rs. 25000/-
- 3- Succession Cases above one Lac.
- 4- Case relating to Family Courts.

CRIMINAL SIDE

- 1- Criminal Cases Power delegated by Hon'ble High Court.

JURISDICTION OF CIVIL JUDGE (J.D) COURT BAGESHWAR:

CIVIL SIDE

- 1- Civil Suits up to one Lac except Tehsil Garur.
- 2- S.C.C Suits up to Rs. 5000/-.
- 3- Succession Cases up to one Lac.
- 4- Rent Control Cases.
- 5- All Insolvency Cases.

CRIMINAL SIDE

- 1- Case relating to Juvenile Justice Board.
- 2- Criminal Cases transferred by the Chief Judicial Magistrate Bageshwar.

JURISDICTION OF CIVIL JUDGE (J.D) COURT GARUR

CIVIL SIDE

- 1- Civil Suits up to one Lac
- 2- S.C.C Suits up to Rs. 5000/-.
- 3- Succession Cases up to one Lac.
- 4- Rent Control Cases.
- 5- All Insolvency Cases.

CRIMINAL SIDE

- 1- Criminal Cases transferred by the Chief Judicial Magistrate Bageshwar.